

Central Administrative Tribunal, Lucknow Bench, Lucknow
Contempt Petition No. 55/2004 in O.A. No. 79/2002

this the 6th day of July, 2004

HON'BLE SHRI S.P. ARYA, MEMBER (A)

HON'BLE SHRI M.L. SAHNI, MEMBER (J)

Mata Prasad Verma aged about 59 years son of late Shri R.L.P. Verma resident of B-2/26, Sector 'H', L.D.A. Colony, Kanpur Road, Lucknow (presently working as Additioal Executive Director (M&C)-1, R.D.S.O., Lucknow-226021.

...Applicant

By Advocate: Sri R.C. Singh

Versus

1. Shri V.N. Mathur, Secretary, Government of India, Ministry of Railways (Railway Board), Rail Bhawan, New Delhi.

2. Shri A.K. Maiti, Under Secretary (E), Government of India, Ministry of Railways, (Railway Board), New Delhi.

3. Shri G.K. Wadhwa, Director General, Research Design and Standards Organisation (R.D.S.O.), Lucknow.

...Respondents

By Advocate: None

ORDER

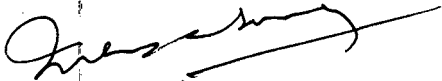
BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

This contempt petition has been moved by the applicant alleging that the order dated 23.9.2003 in O.A. No.79/2002 has not been complied with by the respondents and unnecessarily delaying the implementation of the order dated 23.9.2003

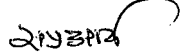
2. We have heard counsel for both the parties and perused the pleadings.

3. The respondents have been allowed time to implement the direction issued in the aforesaid O.A. by 18th of August, 2004 while disposing of the M.P. No.1285/2004. In view of the extension of time for

implementation of the order dated 23.9.2003 has been granted , no contempt is made out prima facie, Contempt petition deserves to be dismissed. It is dismissed.



Member (J)



Member (A)

HLS/-